

[Shri V. K. R. V. Rao]

to the University from the city due to the possibility of disturbed conditions therein.

Life in the University is reported to be normal.

12.51½ hrs.

ELECTION TO COMMITTEE  
COFFEE BOARD

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : Sir, on behalf of Chowdhary Ram Sewak, I move the following :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the next term commencing from the date of election, subject to the other provisions of the said act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for the next term commencing from the date of election, subject to the other provisions of the said Act."

*The motion was adopted.*

12.52 hrs.

WEST BENGAL BUDGET, 1970-71,  
DEMANDS\* FOR GRANTS, AND  
STATUTORY RESOLUTION RE.  
PROCLAMATION IN RELATION  
TO WEST BENGAL

MR. SPEAKER : The House will now take up item 10, namely, General Discussion on the Revised Budget for West Bengal, 1970-71, item 11, namely, Discussion and

Voting on the Demands for Grants in respect of the Revised Budget for West Bengal, and item 12, namely, Statutory Resolution for approval of the continuance of the Proclamation in relation to West Bengal.

Six hours have been allotted for the combined discussion on these three items.

The Demands are before the House.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved.

Now, there are hardly 10 minutes left ; they may send the slips up to 2.30.

Now, Shri Ram Niwas Mirdha.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : Sir, with your permission,—

SHRI SRINIBAS MISRA (Cuttack) : Sir, I rise to a point of order.

MR. SPEAKER : It cannot be raised now.

SHRI SRINIBAS MISRA : Could we give a go-by to the rules framed under the Constitution ? The question is this. Please look at the Order Paper of the day. The Order Paper says, "General Discussion on the Revised Budget....." and secondly, "Demands for Grants". It is for the President to sanction it under article 357(1) (c)—

MR. SPEAKER : Let the Minister move it, and then you can raise the point.

SHRI SRINIBAS MISRA : How can we discuss it ? Whatever is in the agenda cannot come before the House now. How can he move it ?

MR. SPEAKER : It has to be moved first. (*Interruption*) Let there be something before the House.

\*Moved with the recommendation of the President.